

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 103
(IB)-1243(ND)2018
New IA-5617/2022

IN THE MATTER OF:

**M/s. India SME Assets Reconstruction
Company Ltd.**

...

Applicant/Petitioner

Versus

M/s. Medirad Tech India Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 18.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the RP

: Adv. Meghna Rao in IA-5617/2022

**For the
management**

Ex- : Mr. Palash S Singhai

ORDER

IA-5617/2022: An application filed by the RP seeking approval of the Resolution Plan. Let the notice be issued to the Suspended Board of Management. Reply/objection, if any be filed within 2 weeks, failing which the right to file reply shall stand closed. List the matter on 13.12.2022.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)